hours' based on reliable information and militants were hiding in a house in Doda town, local police accompanied by a section of CRPF, under the charge of one Deputy Superintendent of Police each of Jammu and Kashmir Police and CRPF, raided the hid -out. The terrorists hurled a grenade at the raiding party in which one Sub-Inspector of Jammu and Kashmir Police, and one Head Constable of CRPF were killed on the spot. It was followed by firing by the terrorists from a few adjoining houses. The fire was returned by the Security Forces and reinfornments were mobilised. In exchange of fire, two residents of Doda died. Three CRPF personnel, and one probationary Sub-Inspector were injured. Two of the seriously injured CRPF personnel were sent to hospital at Jammu for treatment. During the exchange of fire and use of hand grenades fire also broke out affecting six houses and 28 shops in the area. immediately thereafter help of Army already located nearby was requits -tioned and ourfew imposed as a preaoautioaary measure. The situation was brought under control and continues to be so. On July 19th. Adviser to the Governor accompanied by Director-General of Police and other officials also visited the town to take stock of the situation. Since then the curfew has been relaxed during the day time and no untoward incident has been reported.

Statements by

The Government of Jammu and Kashmir have further informed that the reports about militants having captured or brought under their control any part of Doda town or any of the police stations and Government offices are factually incorrect and baseless.

उपसभाम्प्यक्ष (श्री शंकर क्याल सिंह) : यह जो कश्मीर के बारे में स्टेटमेंट हमारे सामने श्राया है, मैं समझता हूं कि इन पर बहुत कम क्लैरिफिकेशन्स हैं । अगर सदन काहे तो इसको ग्राज ही कर ले ।

कछ माननीय सदस्य : कल कर लेंगे।

उपसभाध्य प्त (श्री शंकर वयाल सिंह): ठीक हैं - एक स्टेटमेंट गौर है ।

Now Shri Rameshwar Thakur to make a statement regarding important concessions granted under the Income-Tax Act.

IT. An important concession granted under Income-Tax Act.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) : Sir, I rise to make this statement in the House in order to announce an important concession under the Income-tax Act.

Hon'ble Members would recall that in the Budget speech of 24th July, 1991 the Finance Minister had announced ths Government's decision to set up a Foundation for providing assistance to the children of families effected by communal riots. The National Foundation for Communal Harmony has now been set up as a registered society. Apart from grant-inaid being given by the Government to the Foundation, the Foundation will have to rely heavily on contributions from individuals and other donors. Considering the importance of the Foundation in acting as a nation-level catayst for communal harmony and also considering the nature of its activity in providing assistance to the children of families effected by communal riots. I have pleasure in announcing the Government's decision to gran 100 per cent deduction under section 80C of the Incometax Act to donor* contributing to the foundation. I has also been decided to exempt the income of the Foundation from income-tax by including the name o the Foundation in section 10(23W) the Incometax Act.

Necessary amendments in the regard will be made in the nex Finance Bill.

उपपभाष्यक्ष (भी शंकर दयास सिंह) ः इस गर न्लैरिफिकेसन्स च्राज ही कर लेते हैं लाकि कुछ काम खत्म हो जाय ।	SHRI GURUDAS DAS GUPTA (West Bengal) : It is already 7 o' clock.
े सि भूमोद महाजन (महाराष्ट्र) : इ-नक्म टैक्स के बारे में है । ग्राज ही कर लिया जाय।	SHRI N.E. BALARAM: We will do it tomorrow.
SHRI S. S. AHLUWALIA (Bihar) : Sir, it is now too late. Let it be taken up tomorrow. ओ स य प्रकाश मालवीय (उत्तरप्रदेश):	उपसभाध्यक्ष (श्री शंकर वयाल सिंह) : कल ।
यह कल कर लिया जाय (व्यखघान) उपसभाष्यक (श्री शंकर दयाल सिंह) : नहीं, नहीं, बलराम जी, सदन की राय यह हो रही है कि इसको ग्रभी कर लें ।	सदन की कार्यवाही कल 11 बजे तक के लिए स्थगित की जाती है ।

[RAJYA SABHA]

Why not finish it just now ?

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श्री सूरेन्द्रजीत सिंह ग्रहलूबालिया कल'करेंगे

It is already 'o'clock.

The House then adjourned at fifty-one minutes past six of the clock till eleven of the clock on Thursday, the 30th July, 1992.

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